



കേരള സർക്കാർ
Government of Kerala
2020



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 9 Vol. IX	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2020 ഫെബ്രുവരി 11 11th February 2020	നമ്പർ No.	6
		1195 മകരം 28 28th Makaram 1195		
		1941 മാഘം 22 22nd Magha 1941		

PART I

Notifications and Orders issued by the Government

**Labour and Skills Department
Labour and Skills (A)**

ORDERS

(1)

G. O. (Rt.) No. 15/2020/LBR.

Thiruvananthapuram, 4th January 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Muneer M. K. S/o. Abdulla, K. U., Koyahithila House, Sannadka, Kunjathur, Manjeswaram, Pin-671 323 and the workman of the above referred establishment Sri Noufal K. I. S/o. Ibrahim, Hilltop Nagar, Thuminadu, Kunjathur Village, Manjeswaram Taluk, Pin-671 323 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment of Sri Noufal, K. J., Salesman, ARD No. 2, Kunjathur by the employer of the ARD No. 2 Kunjathur of Manjeswaram Taluk, Kasaragod is justifiable? If not what are the relief he is entitled to?”

(2)

G. O. (Rt.) No. 17/2020/LBR.

Thiruvananthapuram, 6th January 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Somappa S/o Subha Belchada, Palilthaje, Kodlamogaru P. O., Kasaragod and the workman of the above referred establishment Sri Balakrishna S/o. Anna Moolya, Bolanthakodi House, Koliyoor, Manjeswar-671 323 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to Sri Balakrishna, Salesman, ARD. No. 22 by the employer of ARD. No. 22, Sasigoli of Manjeswar Taluk, Kasaragod is justifiable or not? If not what relief he is entitled to get?”

(3)

G. O. (Rt.) No. 22/2020/LBR.

Thiruvananthapuram, 6th January 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Pradeepan, K., Proprietor, Sreyas Traders, Mokari P. O., Vallangad, Panoor, Kannur-670 692 and the workman of the above referred establishment Sri Raveendran, N., Nelliullathil House, Poiloor P. O., Thuvakkunnu (Vazhi), Kannur-670 693 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Raveendran, N., the Salesman of ‘New Kerala Store’, Panoor, Kannur (Dt.) is justifiable or not? If not, what relief the worker is entitled to get?”

(4)

G. O. (Rt.) No. 25/2020/LBR.

Thiruvananthapuram, 7th January 2020.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Headmaster, G. L. P. School, Edapetti, Kalpetta North P. O., (2) the P.T.A. President, G. L. P. School, Edapetti, Kalpetta North P. O. and the worker of the above referred establishment Smt. Aiyshabee, Thaikkadan, Edapetti, Muttill in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination from service of Smt. Aiyshabee, Noon-meal worker of Edpetti G. L. P. School, Kalpetta North, Wayanad is justifiable? If not what relief she is entitled to?”

(5)

G. O. (Rt.) No. 30/2020/LBR.

Thiruvananthapuram, 7th January 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the President, VFPCCK Swasraya Karshaka Samithi, Kompodinjamakkal, Aloor P. O., Thrissur-680 697 and the worker of the above referred establishment Smt. Ramla Noushad, Panavalappil Veedu, Kuzhikkattusseri, P. O. Thrissur-680 697 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Ramla Noushad, Assistant, VFPCCK Swasraya Karshaka Samithi, Aloor P. O., Thrissur is justifiable? If not, what relief she is entitled to get?”

By order of the Governor,

SHIBU, R.,

Under Secretary.